

No.D19016/1/2001-Admn.II(LD)
Government of India
Ministry of Law and Justice
Legislative Department

New Delhi, Shastri Bhawan,
Dated the 14th March, 2017.

NOTICE

Subject: Calling quotations of supply of Air purifier for the use of this Department.

To

List attached
Notice Board

Sir,

I am directed to invite from reputed firm/agency sealed quotation for supply of Air purifier items in the Legislative Department as per the given in Annexure on the following terms and conditions.

- (i) The supplier will maintenance/ replacement of items as and when require within shortest possible time.
(ii) The quotations received after the stipulated date and time will not be considered.

(iii)The Department reserves the right to reject any quotation as a whole or in part without assign in any reason.

(iv)The rate should be indicated in both figures and words including all charges like taxes, loading/unloading and installation etc.

(v) The quotations can be terminated at any time without assigning any reason. In this connection, decision of this Department shall be final and binding upon the contractor. The undersigned reserve the right to reject any or all quotations without assigning any reason therefore.

(vi)The payment will be made to the supplier after the successful completion of the work.

If you are interested in undertaking the above mentioned work under the terms and conditions in this letter you may submit your detailed quotations addressed to the undersigned in a cover which should be prominently marked with the words “**Quotations for supply of Air purifier model Aeroguard 4S**”. The quotations may be dropped in the box kept in Gate No.3 Shastri Bhawan, New Delhi latest by 3.00 P.M. on 20th March, 2017.

(Vidya Wati)
Under Secretary to the Govt. of India
Tel. No.23386009.

